

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD  
COURT 1**

**TP No. 39-A/2016,39-B/2016 ,39-C/2016 ,39-D/2016 with TP No. 39/397-  
398/NCLT/AHM/2016 (New)  
C.A. No. 136/2013, C.A. No.170/2013, C.A. No. 240/2013, C.A. No. 269/2013 with  
C.P.No. 43/397-398/CLB/MB/2013 (Old)**


**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2020**

Name of the Company: Kirshna Gopal Mor & Ors.  
V/s.  
Siddharth Polytex Pvt. Ltd. & Ors.

Section: Section 397-398 of the Companies Act 1956.

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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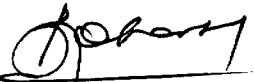
1.	Kajal Shingadia For Pcs Dhruv Dave	Adv Pcs	{ Pet.	
2.				


*Dr S. K. Jain* PCS Resp 

**ORDER**

The Parties are represented through their respective Learned Counsel.  
At the request of the Petitioner Counsel, the matter is adjourned.

List the matter on 16.03.2020

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)  
Dated 17th February, 2020


  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)


**Later on**

The case was taken up, on being mentioned by PCS Mr. Sk Jain, appearing for the Respondent. He informs that the name of the Respondent/Corporate Debtor Company has been struck off by the RoC. In support of this the Respondent PCS files a copy of master data, as available on the web portal of the MCA. The same is taken on record.

**The order is reserved.**

The parties are at liberty to file their written submission, if any, within one week.

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)  
Dated 17th February, 2020

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)